

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

9.

IA-519/2023
C.P. (IB)/1140(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.02.2023**

NAME OF THE PARTIES: Rupa Infotech And Infrastructure Pvt Ltd
Vs
Shankheshwar Properties Pvt Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Aditya Udeshi and Mr. Darshan Ashar i/b Sanjay Udeshi & Co., Ld. Counsel for the Applicant present.
2. **IA-519/2023:** This is an application filed for seeking correction in the order dated 3rd February, 2023 wherein the name and CIN of the Corporate Debtor is inadvertently mentioned as “Shankheshwar Properties Private Limited (CIN: U75123MH2005PTC158221)” instead of “*Shankheshwar Properties Private Limited (CIN: U45200MH1995PTC090374)*”.

It is ordered that the name and CIN of the Corporate Debtor wherever stated in the order dated 03.02.2023 shall be read as “**Shankheshwar Properties Private Limited (CIN: U45200MH1995PTC090374)**”. Rest of the order remains unaltered.

3. With the above modifications in the order dated 03.02.2023, **IA-519/2023 is disposed of.**

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)